

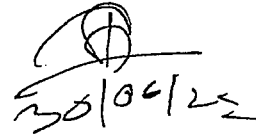
Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**  
No. 22 926-23076 Genl./HCS/2022 Dated, Delhi the \_\_\_\_\_

**Sub: Circulation of copy of the letter bearing no. 3521-34/DHC/Gaz/G-2/Judgment/2022 dated 28.06.2022 regarding order/judgment dated 19.05.2022 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 135/2010 titled as "Budhadev Karmaskar Vs. The State of West Bengal & Ors."**

In the abovesaid letter, it is requested to kindly download the abovesaid order/judgment from the official website of Supreme Court of India i.e. [supremecourtindia.nic.in](http://supremecourtindia.nic.in) for information and necessary compliance to :-

1. All the Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

  
30/06/22

**(RAKESH PANDIT)**  
Officer-in Charge, Genl. Branch, (C)  
Addl. District & Sessions Judge,  
Tis Hazari Courts, Delhi

**Encl.: As above.**

**IN THE HIGH COURT OF DELHI AT NEW DELHI**

No. 3521-34/DHC/Gaz/G-2/Judgment/2022

Dated: 28, June, 2022.

From:

The Registrar General,  
High Court of Delhi,  
New Delhi-110003.



To,

1. ✓ The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
3. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
5. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
6. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
7. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
9. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
11. The Principal District & Sessions Judge (South -West), Dwarka Courts Complex, New Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.
14. The Member Secretary, NALSA, Jamnagar House, Shahjahan Road, New Delhi.

Sub: Order/Judgment dated 19.05.2022 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 135/2010 titled "Budhadev Karmaskar vs. The State of West Bengal & Ors."

Sir/Madam,

I am directed to request you to kindly download the Order/Judgment dated 19.05.2022 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 135/2010 titled "Budhadev Karmaskar vs. The State of West Bengal & Ors." from the official website of Supreme Court of India i.e. [supremecourtindia.nic.in](http://supremecourtindia.nic.in), and circulate the same amongst all Judicial Officers working under your respective control for information and necessary compliance.

Yours faithfully,

(Surender Pal)

Deputy Registrar (Gazette-IB)  
for Registrar General.

Genl. Br.

offg. P. D. S. J. (Genl.)  
29/06/22